Bill No. 150 of 2025

THE APPROPRIATION (No. 4) BILL, 2025

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2025-26.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (No. 4) Act, 2025.

2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of one lakh thirty-two thousand two hundred sixty-eight crore and eighty-five lakh rupees towards defraying the several charges which will come in course of payment during the financial year 2025-26 in respect of the services specified in column 2 of the Schedule.

Short title.

Issue of Rs. 132268,85,00,000 out of the Consolidated Fund of India for the financial year 2025-26. Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE

(See sections 2 and 3)

1	2		3			
No.			Sums not exceeding			
of	Services and purposes		Voted by	Charged on the	T . 1	
Vote			Parliament Rs.	Consolidated Fund Rs.	Total Rs.	
1	Department of Agriculture and Farmers Welfare	Revenue	3,00,000		3,00,000	
3	Atomic Energy	Revenue	2,00,000		2,00,000	
3	Atomic Energy.	Capital	3,00,000	 	3,00,000	
4	Ministry of AYUSH	Revenue Capital	2,00,000 1,00,000	 	2,00,000 1,00,000	
6	Department of Fertilizers.	Revenue Capital	31063,09,00,000 3,10,00,000	 	31063,09,00,000 3,10,00,000	
7	Department of Pharmaceuticals.	Capital	1,00,000		1,00,000	
10	Department of Commerce	Revenue Capital	226,96,00,000 1,00,000	2,43,00,000 	229,39,00,000 1,00,000	
11	Department for Promotion of Industry and Internal Trade	Revenue Capital	3,00,000 1,00,000	 	3,00,000 1,00,000	
13	Department of Telecommunications	Revenue Capital	4,00,000 38543,32,00,000	 	4,00,000 38543,32,00,000	
15	Department of Food and Public Distribution	Revenue Capital	1,00,000 5,36,00,000	 	1,00,000 5,36,00,000	
16	Ministry of Cooperation	Revenue Capital	1,00,000 53,00,000		1,00,000 53,00,000	
17	Ministry of Corporate Affairs	Revenue	25,00,00,000		25,00,00,000	
18	Ministry of Culture	Revenue Capital	5,09,00,000 1,00,000	 	5,09,00,000 1,00,000	
19	Ministry of Defence (Civil)	Revenue Capital	1,00,000 10,00,00,000	 	1,00,000 10,00,00,000	
20	Defence Services (Revenue)	Revenue	1,00,000	65,28,00,000	65,29,00,000	
21	Capital Outlay on Defence Services	Capital	4103,03,00,000	474,19,00,000	4577,22,00,000	
23	Ministry of Development of North Eastern Region	Revenue Capital	1,00,000 1,00,000	 	1,00,000 1,00,000	
24	Ministry of Earth Sciences	Revenue	130,88,00,000		130,88,00,000	
25	Department of School Education and Literacy	Revenue	2,00,000		2,00,000	
26	Department of Higher Education	Revenue	1303,73,00,000		1303,73,00,000	
27	Ministry of Electronics and Information Technology	Revenue	1,00,000		1,00,000	
28	Ministry of Environment, Forests and Climate Change	Revenue Capital	3,00,000 38,40,00,000	 	3,00,000 38,40,00,000	
29	Ministry of External Affairs	Revenue Capital	1235,63,00,000 3,00,000	 	1235,63,00,000 3,00,000	
30	Department of Economic Affairs	Revenue Capital	1646,66,00,000 4194,26,00,000	 	1646,66,00,000 4194,26,00,000	
32	Department of Financial Services.	Revenue	521,83,00,000		521,83,00,000	
35	Department of Revenue	Revenue	1,00,000		1,00,000	
36	Direct Taxes	Revenue Capital	1192,23,00,000 639,40,00,000	 	1192,23,00,000 639,40,00,000	
37	Indirect Taxes.	Capital	605,68,00,000		605,68,00,000	
38	Indian Audit and Accounts Department	Revenue Capital	353,06,00,000	3,77,00,000 14,47,00,000	3,77,00,000 367,53,00,000	
43	Department of Fisheries	Revenue	1,00,000		1,00,000	
44	Department of Animal Husbandry and Dairying	Revenue Capital	361,12,00,000 66,32,00,000		361,12,00,000 66,32,00,000	
45	Ministry of Food Processing Industries	Revenue	2,00,000		2,00,000	
46	Department of Health and Family Welfare	Revenue	2,00,000		2,00,000	
47	Department of Health Research	Revenue Capital	26,95,00,000 21,00,000		26,95,00,000 21,00,000	
48	Ministry of Heavy Industries	Revenue	1,00,000		1,00,000	

1	2			3		
No.			Sums not exceeding			
of Vote	Services and purposes		Voted by Parliament	Charged on the Consolidated Fund	Total	
			Rs.	Rs.	Rs.	
49	Ministry of Home Affairs	Revenue Capital	2719,84,00,000 20,00,00,000		2719,84,00,000 20,00,00,000	
50	Cabinet	Revenue Capital	37,30,00,000 1,00,000		37,30,00,000 1,00,000	
51	Police	Revenue Capital	400,00,00,000 1,00,000		400,00,00,000 1,00,000	
52	Andaman and Nicobar Islands	Revenue Capital	1050,41,00,000 4,00,000		1050,41,00,000 4,00,000	
53	Chandigarh	Revenue	1,00,000		1,00,000	
54	Dadra and Nagar Haveli and Daman and Diu	Revenue Capital	4,00,000 7,00,000		4,00,000 7,00,000	
55	Ladakh	Revenue Capital	2519,51,00,000 168,78,00,000		2519,51,00,000 168,78,00,000	
58	Transfers to Jammu and Kashmir	Revenue	340,15,00,000		340,15,00,000	
59	Transfers to Puducherry	Revenue	85,68,00,000		85,68,00,000	
60	Ministry of Housing and Urban Affairs	Revenue Capital	6,00,000 1,00,000	28,69,00,000 185,99,00,000	28,75,00,000 186,00,00,000	
61	Ministry of Information and Broadcasting	Revenue Capital	1,00,000 17,26,00,000		1,00,000 17,26,00,000	
62	Department of Water Resources, River Development and Ganga Rejuvenation	Revenue	4,00,000		4,00,000	
		Capital	2,00,000		2,00,000	
63	Department of Drinking Water and Sanitation	Revenue	1,00,000		1,00,000	
64	Ministry of Labour and Employment	Revenue	1,00,000		1,00,000	
65	Law and Justice	Revenue Capital	1,00,000 629,81,00,000		1,00,000 629,81,00,000	
66	Election Commission	Revenue Capital	45,61,00,000 12,50,00,000		45,61,00,000 12,50,00,000	
	CHARGED.—Supreme Court of India	Revenue Capital		75,05,00,000 10,93,00,000	75,05,00,000 10,93,00,000	
68	Ministry of Micro, Small and Medium Enterprises	Revenue Capital	1,00,000 200,00,00,000	45,54,00,000	45,55,00,000 200,00,00,000	
69	Ministry of Mines	Capital	66,46,00,000		66,46,00,000	
71	Ministry of New and Renewable Energy	Revenue	2,00,000		2,00,000	
72	Ministry of Panchayati Raj	Revenue	1,00,000		1,00,000	
74	Ministry of Personnel, Public Grievances and Pensions	Revenue	1,00,000		1,00,000	
76	Ministry of Petroleum and Natural Gas	Revenue Capital	14692,44,00,000 1,00,000		14692,44,00,000 1,00,000	
77	Ministry of Planning	Revenue Capital	2,00,000 1,00,000		2,00,000 1,00,000	
78	Ministry of Ports, Shipping and Waterways	Revenue	2,00,000		2,00,000	
79	Ministry of Power	Revenue	2,00,000		2,00,000	
82	Rajya Sabha	Revenue Capital	65,97,00,000 1,28,00,000	19,00,000	66,16,00,000 1,28,00,000	
85	Ministry of Railways	Revenue Capital	 8,35,00,000	98,00,00,000 575,00,00,000	98,00,00,000 583,35,00,000	
86	Ministry of Road Transport and Highways	Capital	18837,00,00,000		18837,00,00,000	
87	Department of Rural Development	Revenue	4,00,000		4,00,000	
88	Department of Land Resources	Revenue	2,00,000		2,00,000	

1	2		3			
No.			Sums not exceeding			
of Vote	Services and purposes		Voted by Parliament	Charged on the Consolidated Fund	Total	
			Rs.	Rs.	Rs.	
89	Department of Science and Technology	Revenue	676,29,00,000		676,29,00,000	
94	Department of Empowerment of Persons with Disabilities	Revenue	16,60,00,000		16,60,00,000	
95	Department of Space	Revenue Capital	1,00,000 1,00,000		1,00,000 1,00,000	
96	Ministry of Statistics and Programme Implementation	Revenue Capital	65,62,00,000 14,61,00,000		65,62,00,000 14,61,00,000	
97	Ministry of Steel	Revenue Capital	1585,00,00,000 22,00,00,000		1585,00,00,000 22,00,00,000	
98	Ministry of Textiles	Revenue	1,00,000	87,42,00,000	87,43,00,000	
99	Ministry of Tourism	Revenue	1,00,000		1,00,000	
101	Ministry of Women and Child Development	Revenue Capital	1,00,000 56,00,000		1,00,000 56,00,000	
	Total:		130601,90,00,000	1666,95,00,000	132268,85,00,000	

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114(1) of the Constitution of India, read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of India and the grants made by the Lok Sabha for expenditure of the Central Government for the financial year 2025-26.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE CONSTITUTION OF INDIA

[Copy of letter No. 4(11)-B(SD)/2025, dated 29.11.2025 from Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs to the Secretary-General, Lok Sabha]

The President, having been informed of the subject matter of the Appropriation (No. 4) Bill, 2025 to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2025-26, recommends under article 117(1) and (3) of the Constitution, the introduction of the Appropriation (No. 4) Bill, 2025 in Lok Sabha and also the consideration of the Bill.

6

LOK SABHA

A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2025-26.

(Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs)